

SLP(C)No. 8137 OF 1999

ITEM No.201

Court No. 7

SECTION XIIA  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.8137/1999

(From the judgement and order dated 10/03/1999 in WA 340/99  
of The HIGH COURT OF A.P AT HYDERABAD)

THE SARATHI CO.OP HOUSING SOC.LTD.& ORS.

Petitioner (s)

VERSUS

GOVERNMENT OF A.P. & ORS.

Respondent (s)

( With Appln(s). for impleading party and permission to file reply affidavit and Intervention/  
Impleadment and with prayer for interim relief)  
( For Final Disposal )

Date : 16/01/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN  
HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner (s) Mr. P.S. Narasimha, Adv.  
Mr. P. Sridhar, Adv.  
Mr. Ananga Bhattacharya, Adv.  
Mr. G. Seshagiri Rao, Adv.  
Mr. V.G. Pragasam, Adv.

Mr. P.V. Vijay Kumar, Adv.  
Mr. R. Santhan Krishnan, Adv.  
Ms. Radha Rani, Adv.

For Respondent (s)

Mr. Guntur Prabhakar, Adv.

Ms. K. Amareswari, Sr. Adv.  
Mr. B. Ramana Murthy, Adv.

Mr. S. Udaya Kumar Sagar, Adv.

Ms. Bina Madhavan, Adv.  
Ms. Pooja Nanekar, Adv.  
Mr. Kamal Dev, Adv.

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UPON hearing counsel the Court made the following  
O R D E R

List the matter after two weeks.

Sushma

(Veera Verma)

Court Master